


HMT Limited, Auxiliary Business Division
Jalahalli, Bengaluru-560013

NOTICE INVITING EXPRESSION OF INTEREST

Ref. No.HMTL/ABDB/RETAILER/01/2021-22, **DTD. 28.03.2022**

HMT LIMITED a CPSE under Ministry of Heavy Industries invites Sealed **Expression of Interest**, application from Experienced Retailers in Consumer products for setting of Retail sales of watches for the following Cities:

1. BENGALURU 2. CHENNAI 3. HYDERABAD 4. VISAKHAPATNAM 5. ERNAKULAM 6. MUMBAI

Last date for receipt of application is **18.04.2022 @ 2.00 PM**. For details visit @ **www.hmtindia.com/tenders** or **www.eprocure.gov.in**. Corrigendum (s) if any shall only be posted on above company website. Phone no.080 - 23456965 / 28381320 Email : **watches@hmtindia.com / marketing@hmtwatches.in**

HMT reserves the right to accept or reject all or any EOI without assigning any reason thereof.

Sd/
Dy.Engineer (MM)

ROAD INFRASTRUCTURE DEVELOPMENT COMPANY OF RAJASTHAN LTD.
First Floor, LIC Jeevan Nidhi Building, Ambedkar Circle, Bhawani Singh Marg, Jaipur-302005
Tel.: +91 141-2747001, E-mail: office@ridcor.in, Website: www.ridcor.in, CIN: U45203RJ2004PLC019850

RIDCOR/PRJ/ADM/NEW-519/2022/517 **E-NIT** **Dated: 26.03.2022**

RIDCOR intends to invite online tenders through e-procurement for Collection of user fee and operation of toll plazas on Phalodi-Ramji Ki Gol (PR) and Hanumangarh-Kishangarh (HK) roads for the period from 01/04/2022 to 30/06/2022 (91 Days). Bid document may be downloaded from the website 'http://eproc.rajasthan.gov.in' from 27/03/2022 (11:00 Hrs) to 29/03/2022 (18:00 Hrs). Online bids will be opened on 30/03/2022. All the particulars and amendments related to this E-NIT can be viewed on the above said website. Interested agencies/firms are required to be registered on the website http://eproc.rajasthan.gov.in through digital signatures.

Director

Business Standard
MUMBAI EDITION

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Readers should write their feedback at **feedback@bsmail.in**
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TECH MAHINDRA LIMITED
Registered Office: Gateway Building, Apollo Bunder, Mumbai - 400 001.
Corporate Office: Plot No. 1, Phase III, Rajiv Gandhi Infotech Park, Hinjewadi, Pune - 411 057.
• Tel: +91 20 4225 0000
• Website: www.techmahindra.com • Email: investor.relations@techmahindra.com
CIN: L64200MH1986PLC041370

Shareholder's Satisfaction Survey

Dear Shareholders,

As part of our Shareholder's initiatives and our quest to improve our shareholder services, we are undertaking a shareholders satisfaction survey, which will further help the Company and the Registrar and Share Transfer Agents (RTA) to raise the service standard.

The Company has on Friday, March 25, 2022 sent an email to all the shareholders on their Email Address registered with the Depository or the RTA which contains a weblink wherein the shareholders can provide their feedback on the Shareholders services. The said survey is open for shareholders of the Company till April 15, 2022.

The Shareholders who have not registered their email address with their Depository or the RTA of the Company may participate in survey by sending an email to the RTA at the email address techm.investorsurvey@linkintime.co.in and requesting for the Survey Form, which can be filled and sent back to the RTA.

We would like to draw your attention to SEBI Circulars dated November 3, 2021 and December 14, 2021, on Common and Simplified Norms for processing Investor's Service Request by RTAs. SEBI vide these Circulars have mandated the furnishing of PAN, Address with PIN code, Email address, Mobile No., Bank Account details, Specimen Signature & Nomination by holders of physical securities. The relevant Forms for registering/changing KYC details and Nomination and SEBI circulars are available on the website of RTA at https://www.linkintime.co.in - Resource – Download - General - Format of KYC. We request you to submit the duly completed Forms and supporting documents as indicated therein at the earliest, in case the same are not updated or if there is any change in the KYC details.

For **TECH MAHINDRA LIMITED**
Sd/-
Anil Khatri
Company Secretary

Date: 26th March, 2022
Place: Pune

सेन्ट्रल बैंक ऑफ़ इंडिया
Central Bank of India
1911 से आपके लिए ''केंद्रित'' "CENTRAL" TO YOU SINCE 1911

INVITATION OF BIDS / OFFERS FOR PREMISES ON LEASE

Central Bank of India requires premises admeasuring around 835 sq.mtrs (9000 sqft.) carpet area in ready possession at Sec-11, CBD Belapur, Navi Mumbai, in vicinity (preferably within 1 KM) of Railway station with adequate parking space and power supply for IT establishment. No brokers or intermediaries please. Priority will be accorded to Government / Semi Govt. bodies or public sector undertakings. Kindly download the formats/ terms and conditions from the website **http://www.centralbankofindia.co.in**. The last date for submission of offers is **18.04.2022** up to **03:00** p.m.

E Auction Sale Notice under Insolvency and Bankruptcy Code, 2016
PETRON ENGINEERING CONSTRUCTION LIMITED
(In Liquidation)
CIN: L45202MH1976PLC019135
Regd. Off: Swastik Chambers, 6th Floor Sion Trombay Road, Chembur Mumbai MH 400071
Date & Time of Auction: 22.04.2022 from 02:00 P.M. to 04:00 P.M.
(With unlimited extension of 5 minutes each)

Sale of Assets of Petron Engineering Construction Limited (Corporate Debtor) which are part of the Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated 23.01.2020. The sale of assets will take place through the e-auction platform https://ncltauction.auctiontiger.net. The details of the assets to be auctioned, their Reserve Price, EMD Amount & Incremental Bid is given in the below table:

Assets	Reserve Price (In Rs.)	EMD Amount (In Rs.) & its submission timeline	Incremental Bid Amount (In Rs.)
Plant, Machineries & Equipments (Assets) of the Corporate Debtor located within the premises of **"Raghunathpur Thermal Power Project, Village: DumDumi, P. O. Nildih, District: Purulia, West Bengal - 723133" (the Auction Site).** For more details in relation to Assets and terms & conditions of the auction, please refer the Process Document available on the website of the Corporate Debtor: http://petronengineering.com/liquidation-process/liquidation-process	20,00,000/-	2,00,000/- From 28.03.2022 To 08.04.2022	20,000/- Or above

Notes:
1) The sale of assets through e-auction is on **"AS IS WHERE BASIS", "AS IS WHAT BASIS", "WHATEVER THERE IS" AND "NO RECOURSE BASIS".**
2) For any further information or clarification, you may please reach out to the Liquidator at 011-49121644-45 or his team member, Mr. Manish Vyas at +91 9667090135 or Mr. Divish Ahuja at +91 8860588209.

For **Petron Engineering Construction Limited (In Liquidation)**
Sd/-
CS Vineet K Chaudhary
Liquidator
In the matter of Petron Engineering Construction Limited
IBBI Registration No.: IBBI/IPA-002/IP-N00103/2017-18/10246
liquidatorpecl@vkcindia.com (process specific)
ip.vineetchaudhary@gmail.com (registered with IBBI)
Address of the Liquidator registered with IBBI:
D-38, LGF (L/S), South Extension, Part-II, New Delhi-110049
Date: 28.03.2022
Place: New Delhi

REC Limited (A Government of India Enterprise)
आरईसी REC
असीमित ऊर्जा, अनन्त संभावनाएं
Endless energy. Infinite possibilities.
CIN: L40101DL1969GOI005095 | GST: 06AAACR4512R3Z3

NOTICE OF POSTAL BALLOT & REMOTE E-VOTING

Notice is hereby given that pursuant to Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Secretarial Standard issued by ICSI on General Meetings ("SS-2") (including any statutory amendment(s), modification(s) or re-enactment(s) thereof, for the time being in force), read with General Circulars dated April 8, 2020, April 13, 2020 and December 8, 2021 issued by Ministry of Corporate Affairs (MCA), the Company is seeking approval of its members for passing of following ordinary resolutions as set out in the Postal Ballot Notice dated March 25, 2022 by way of remote e-voting:

1. Appointment of Smt. Parminder Chopra (DIN: 08530587) as Nominee Director of Power Finance Corporation Limited; and
2. Appointment of Shri Sudhir Kumar Gangadhar Rahate (DIN: 05254178) as Chairman & Managing Director.

Members are hereby informed that:

1. In compliance of above-mentioned provisions, the Company has completed the dispatch of Postal Ballot Notice only through e-mail, on March 25, 2022, to those shareholders whose e-mail IDs are registered with the Company/Depositories and whose names appear in the register of members/register of beneficial owners as on the Cut-off date i.e. Wednesday, March 23, 2022. Further, physical copy of Notice along with explanatory statement and Postal ballot form has not been sent to the members for this Postal ballot. Hence, the members are required to communicate their assent/dissent only through remote e-voting system. The Company has engaged the services of National Securities Depository Limited (NSDL) for providing e-voting facility to shareholders.

2. The Cut-off date for the purpose of ascertaining the eligibility of members to cast their vote through remote e-voting facility is Wednesday, March 23, 2022. The members whose names appear in the register of members / register of beneficial owners as on the Cut-off date shall only be entitled to avail the remote e-voting facility. A person who is not a member as on the Cut-off date should treat this Notice for information purposes only.

3. The remote e-voting period shall commence on **Tuesday, March 29, 2022 (0900 hours) and will end on Wednesday, April 27, 2022 (1700 hours).** The remote e-voting module will be disabled thereafter by NSDL. Once the vote on a resolution is cast by a Member, they shall not be allowed to change it subsequently or cast the vote again. The detailed procedure/instructions for e-voting are specified in the Notes to the Postal Ballot Notice.

4. The Board of Directors of the Company has appointed CS Hemant Kumar Singh (FCS 6033) from Hemant Singh & Associates, Practising Company Secretaries, as Scrutinizer for conducting this Postal Ballot process.

5. The aforesaid Notice along with explanatory statement is available on the website of the Company i.e. www.recindia.nic.in, website of e-voting agency at www.evoting.nsdl.com and website of Stock Exchanges i.e. www.bseindia.com & www.nseindia.com. Those Members, whose e-mail IDs are not registered, are requested to refer to the procedure mentioned in the Notes to Postal Ballot Notice, available on the above websites, to cast their votes electronically.

6. Members holding shares in electronic form are requested to register/update their e-mail IDs with the respective depository participants and in case of shares held in physical form, by sending a request through e-mail to the Registrar and Share Transfer Agent (R&TA) of the Company i.e. Kfin Technologies Limited at email ID: einward.ris@kfintech.com with a copy marked to complianceofficer@recl.in.

7. In case of any queries/grievances, members may refer to the Frequently Asked Questions (FAQs) for shareholders and e-voting user manual available at the download section of www.evoting.nsdl.com or refer to the instructions as mentioned in the Postal Ballot Notice or call on toll free nos.: 1800-1020-990 or 1800-22-44-30 or send a request to Ms. Pallavi Mhatre, Manager, NSDL at evoting@nsdl.co.in. Members may also write to the Company Secretary at the e-mail ID: complianceofficer@recl.in.

8. The results of the Postal Ballot along with Scrutinizer's Report will be declared on or before Friday, April 29, 2022 by placing the same on the website of the Company i.e. www.recindia.nic.in and e-voting agency i.e. www.evoting.nsdl.com. Further, the results shall also be communicated to the Stock Exchanges simultaneously.

For and on behalf of REC Limited
Sd/-
(J.S. Amitabh)
ED & Company Secretary

Place: Gurugram
Date: March 25, 2022

VEGETABLE PRODUCTS LIMITED
Corporate Identification Number: L01122WB1953PLC021090;
Registered Office: Subol Dutt Building 13, 6th Floor, Brabourne Road, Kolkata 700001, West Bengal, India;
Contact Number: +033 - 22315686/7; **Website:** www.vegetableindia.com; **Email Address:** vpl1953@yahoo.com.

Recommendations of the Committee of Independent Directors ('IDC') of Vegetable Products Limited ('VPL' or 'Target Company') on the Offer made by Yatin Gupte ('Acquirer 1'), Sheetal Mandar Bhalerao ('Acquirer 2'), and Wardwizard Solutions India Private Limited ('Acquirer 3') to the Public Shareholders of the Target Company in accordance with the provisions of Regulation 26 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 including subsequent amendments thereto ('SEBI (SAST) Regulations').

1.	Date	Saturday, March 26, 2022
2.	Name of the Target Company	Vegetable Products Limited
3.	Details of the Offer pertaining to the Target Company	This Offer is being made Yatin Gupte ('Acquirer 1'), Sheetal Mandar Bhalerao ('Acquirer 2'), and Wardwizard Solutions India Private Limited ('Acquirer 3') pursuant to the provisions of Regulations 3 (1) and 4 of the SEBI (SAST) Regulations, for acquisition of up to 3,93,14,240 (Three Crores Ninety-Three Lakhs Fourteen Thousand Two Hundred and Forty) fully paid-up equity shares of ₹1.00/- (Rupees One Only) ('**Equity Shares**') each representing 36.00% (Thirty-Six Percent) of the Voting Share Capital of the Target Company, at a price of ₹5.00/- (Rupees Five Only) per Equity Share, payable in cash ('**Offer Price**')
4.	Names of the Acquirers and ~~PAC with the Acquirers~~	Yatin Gupte ('Acquirer 1'), Sheetal Mandar Bhalerao ('Acquirer 2'), and Wardwizard Solutions India Private Limited ('Acquirer 3') There is no person acting in concert with the Acquirers for this Offer
5.	Name of the Manager to the Offer	**CapitalSquare Advisors Private Limited** 205-209, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai 400093, Maharashtra, India; **Telephone Number:** +91-22-66849999/ +91-98742-83532; **Email Address:** tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in; **Website:** www.capitalsquare.in; **Contact Person:** Mr. Tanmoy Banerjee/ Ms. Pankita Patel; **SEBI Registration Number:** INM000012219;
6.	Members of the Committee of Independent Directors	Nitesh Singh – Chairman Pritika Choraria – Member Satyam Jaiswal – Member
7.	IDC Member's relationship with the Target Company (Directors, Equity Shares owned, any other contract/ relationship)	a) IDC Members are Independent Directors on the Board of the Target Company. b) None of the IDC Members holding Equity Shares of the Target Company. c) None of the members of IDC hold any contracts or any relationship, nor are they related in any way with the Target Company other than acting in directorship in the Target Company.
8.	Trading in the Equity Shares/ other securities of the Target Company by IDC Members	a) None of the members of IDC have traded in any Equity Shares/ other securities of the Target Company during the period of twelve months prior to the Public Announcement dated Saturday, February 05, 2022; b) None of the members of IDC have traded in any Equity Shares/ other securities of the Target Company during the period from the Public Announcement dated Saturday, February 05, 2022, till the date of this recommendation;
9.	IDC Member's relationship with the Acquirer (Directors, Equity Shares owned, any other contract/ relationship)	The members of IDC neither have any contracts nor relationship with the Acquirers in any manner.
10.	Trading in the Equity Shares/ other securities of the Acquirer by IDC Members	Not Applicable.
11.	Recommendation on the Offer, as to whether the Offer, is or is not, fair, and reasonable	The members of the IDC have perused the (a) Public Announcement dated Saturday, February 05, 2022 ('**PA**'), (b) Detailed Public Statement dated Tuesday, February 08, 2022 which was published on Wednesday, February 09, 2022 in the newspapers, namely being, Business Standard (English and Hindi Daily (All Editions), Navshakti (Marathi Daily) (All Edition), and Arthik Lipi (Bengali) (Kolkata Edition), (c) Draft Letter of Offer dated Friday, February 11, 2022 ('**DLoF**') and (d) Letter of Offer dated Thursday, March 17, 2022, along with the Form of Acceptance-cum-Acknowledgement ('**LoF**'), (the PA, DPS, DLoF, and LoF are hereinafter collectively referred to as '**Offer Documents**') issued by the Manager on behalf of the Acquirers, the members of IDC believe that Offer is fair and reasonable, in accordance with the provisions of SEBI (SAST) Regulations.
12.	Summary of Reasons of Recommendation	Based on the review of the Offer Documents, the members of IDC have considered the following for making recommendations: a) Offer Price is justified in terms of the parameters prescribed under Regulations 8 (1) and 8 (2) of the SEBI (SAST) Regulations; b) Keeping in view of the above fact, the members of IDC are of the opinion that the Offer Price of ₹5.00/- (Rupees Five Only) payable in cash per Equity Share to the Public Shareholders of the Target Company for this Offer is fair and reasonable. However, the Public Shareholders should independently evaluate the Offer and take informed decision on the matter.
13.	Details of Independent Advisors, if any	None.
14.	Disclosure of Voting Pattern of the meeting in which the open offer proposal was discussed	All the IDC members unanimously voted in favor of recommending this Offer proposal.
15.	Any other matter to be highlighted	Nil.

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true, correct, and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under SEBI (SAST) Regulations.

For and on behalf of
Committee of Independent Directors
Vegetable Products Limited
Sd/-
Mr. Nitesh Singh
(Chairman of IDC)

Place : Mumbai
Date : Saturday, March 26, 2022

TINPLATE

THE TINPLATE COMPANY OF INDIA LIMITED
CIN: L28112WB1920PLC003606
Registered Office: 4, Bankshall Street, Kolkata – 700001
Tel: (033) 2243 5401/ Fax: (033)2230 4170
Email: company.secretariat@tatatinplate.com • Website: www.tatatinplate.com

NOTICE OF THE EXTRAORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that an Extraordinary General Meeting (**'EGM'** or **'Meeting'**) of the Members of The Tinplate Company of India Limited (the '**Company**') will be held on Monday, April 18, 2022 at 9.30 a.m. (IST) through Video Conference ('**VC facility**')/Other Audio-Visual Means ('**OAVM**') **ONLY** to transact the business as set out in the Notice of the EGM. In accordance with the General Circulars Nos. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No.22/2020 dated June 15, 2020, General Circular No. 33/2020 dated September 28, 2020, General Circular No. 39/2020 dated December 31, 2020, General Circular No. 10/2021 dated June 23, 2021 and General Circular No. 20/2021 dated December 8, 2021, issued by Government of India through the Ministry of Corporate Affairs (collectively called '**MCA Circulars**') and SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and SEBI Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 issued by Securities and Exchange Board of India **("SEBI Circulars"),** the Company has sent the Notice to the members on Saturday, March 26, 2022, through electronic mode only, to those Members whose e-mail addresses are registered with the Company/Registrars and Transfer Agent ('**RTA**'), TSR Darashaw Consultants Private Limited / Depositories.

The Notice of the EGM of the Company is available on the website of the Company at **www.tatatinplate.com** and may also be accessed from the relevant section of the websites of the Stock Exchanges i.e BSE Limited **('BSE')** and National Stock Exchange of India Limited **('NSE')** at **www.bseindia.com** and **www.nseindia.com** respectively. The EGM Notice is also available on the website of National Securities Depositories Limited ('**NSDL**') at **www.evoting.nsdl.com**

Remote E-Voting:

In compliance with Section 108 of the Companies Act, 2013 ('**Act**') read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, and the Secretarial Standard on General Meetings ('**SS-2**') issued by the Institute of Company Secretaries of India, each as amended from time to time, the Company is providing to its Members, the facility of remote e-voting before / during the EGM in respect of the business to be transacted at the EGM and for this purpose, the Company has appointed NSDL to facilitate voting through electronic means.

The detailed instruction for remote e-voting are given in the Notice convening the EGM. Members are requested to note the following:

a. The remote e-voting facility would be available during the following period:

Commencement of remote e-voting	**From 9.00 a.m. (IST) on Thursday, April 14, 2022**
End of remote e-voting	**At 5.00 p.m. (IST) on Sunday, April 17, 2022**

The remote e-voting module will be disabled by NSDL for voting thereafter and Members will not be allowed to vote electronically beyond the said date and time.

b. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on **Monday, April 11, 2022 ('Cut-Off Date')**. Members will be provided with the facility for voting through electronic voting system during the VC/OAVM proceedings of the EGM and Members participating at the EGM, who have not already cast their vote on the resolution(s) by remote e-voting, will be eligible to exercise their right to vote on the resolution(s) upon announcement by the Chairman. Members who have cast their vote on the resolution(s) by remote e-voting prior to the EGM will also be eligible to participate at the EGM through VC/OAVM but shall not be entitled to cast their vote on such resolution(s) again. The remove e-voting module on the day of the EGM shall be disabled by NSDL for voting 15 minutes after the conclusion of the Meeting.

c. Any shareholder(s) holding shares in physical form or non-individual shareholder(s) who acquires shares of the Company and becomes a Member of the Company after the dispatch of the Notice and holding shares as on the cut-off date i.e Monday, April 11, 2022, may obtain the User ID and password by sending a request at **evoting@nsdl.co.in.** However, if a person is already registered with NSDL for remote e-voting prior then he/she can use his/her existing User ID and password for casting the vote.

d. In case the individual shareholder(s) who acquires shares of the Company and becomes a Member of the Company after dispatch of the Notice and holds shares in demat mode as on the cut-off date i.e Monday, April 11, 2022 may follow the steps mentioned under 'Logon-in method for e-voting and joining virtual meeting for individual shareholder(s) holding securities in demat mode' as provided in the Notice.

e. A person who is not a Member as on the cut-off date should treat this Notice for information purpose only. A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting before the EGM as well as remote e-voting during the EGM.

In case of any queries/grievances pertaining to remote e-voting (before the EGM and during the EGM), you may refer to the frequently asked questions **('FAQs')** for shareholder(s) and e-Voting user manual for shareholder(s) available in 'Download' section of **www.evoting.nsdl.com** or call on the toll free number 1800 1020 990 / 1800 224 430 or send a request at evoting@nsdl.co.in or contact Mr. Amit Vishal or Ms. Pallavi Mhatre, of NSDL at the designated email ids, **amitv@nsdl.co.in** or **pallavid@nsdl.co.in**

Helpdesk for individual shareholders holding shares in electronic mode for any technical issues related to login through Depository i.e. NSDL and CDSL

Login type	Helpdesk details
Individual Shareholder holding Securities in DEMAT mode with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at **evoting@nsdl.co.in** or call at the toll free number 1800 1020 990 or 1800 224 430
Individual Shareholder holding Securities in DEMAT mode with CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at **helpdesk.evoting@cdsl.com** or call at 022-23058542 / 43

Mr. A. K. Labh, Practicing Company Secretary (Membership No. FCS 4848 / CP - 3238) of M/s. A. K Labh & Co., Company Secretaries, Kolkata, has been appointed as the Scrutinizer to scrutinize the entire e-voting process before/during the EGM in a fair and transparent manner.

The Tinplate Company of India Limited
Sd/-
KAUSHIK SEAL
Company Secretary
ACS 21647

Place : Kolkata
Dated : March 27, 2022

A TATA Enterprise